

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. IV

DATE OF HEARING : 05/04/2018.
DATE OF DECISION : 05/04/2018.

Service Tax Appeals No. 50009-50017 of 2018 (SM)

Case No	Impugned Order Detail's	Date of Impugned Order	Passed By	Appellant	Respondent
ST/50009/2018-SMC	OIA-BHO-EXCUS-001-APP-128-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-Bhopal	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50010/2018-SMC	OIA-BHO-EXCUS-001-APP-125-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-BHOPAL(Appeal)	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50011/2018-SMC	OIA-BHO-EXCUS-001-APP-124-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-BHOPAL(Appeal)	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50012/2018-SMC	OIA-BHO-EXCUS-001-APP-130-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-Bhopal	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50013/2018-SMC	OIA-BHO-EXCUS-001-APP-132-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-Bhopal	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50014/2018-SMC	OIA-BHO-EXCUS-001-APP-129-17-18	28/08/2017	Commissioner of Central Excise and Service Tax-Bhopal	BANK OF INDIA	CGST C.E & C.C-BHOPAL
ST/50015/2018-SMC	OIA-BHO-EXCUS-001-APP-124-17-18	18/08/2017	Commissioner of Central Excise and Service Tax-Bhopal	BANK OF INDIA	CGST C.E & C.C-BHOPAL

ST/50016/2018- SMC	OIA-BHO- EXCUS- 001-APP- 127-17-18	28/08/2017	Commissioner of Central Excise and Service Tax- Bhopal	BANK OF INDIA	CGST C.E & C.C- BHOPAL
ST/50017/2018- SMC	OIA-BHO- EXCUS- 001-APP- 122-17-18	28/08/2017	Commissioner of Central Excise and Service Tax- Bhopal	BANK OF INDIA	CGST C.E & C.C- BHOPAL

Appearance

None – for the appellant.

Shri H.C. Saini, Authorized Representative (DR) – for the Respondent.

CORAM : **Hon'ble Ms. Archana Wadhwa, Member (Judicial)**

Final Order No. 51204-51212/2018 Dated : 05/04/2018

Per. Archana Wadhwa :-

On matter being called neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent well in advance. I also note that the matters have been come on record repeatedly for the last number of times and every time the appellants were unrepresented. As such, it is felt that the appellant is not interested in pursuing the appeals. The same are accordingly dismissed for non-prosecution, with liberty to the appellant to apply for restoration on sufficient cause being shown for their non-appearance.

(Order dictated and pronounced in open court)

**(Archana Wadhwa)
Member (Judicial)**

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